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**KIRIT P. MEHTA
SCHOOL OF LAW**



SVKM'S NMIMS KIRIT P MEHTA SCHOOL OF LAW'S

4TH INTERNATIONAL MOOT COURT COMPETITION

RULE BOOK

5TH - 7TH AUGUST 2022

SVKM's KIRIT P. MEHTA SCHOOL OF LAW'S
4th INTERNATIONAL MOOT COURT COMPETITION, 2022

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RULES OF THE COMPETITION

1. ADMINISTRATION

- 1.1. The International Moot Court Competition is presented by SVKM's NMIMS Kirit P. Mehta School of Law, Mumbai.
- 1.2. The problem for this competition is based on International Crimes. The problem has been drafted by **Mr. Ankoosh Mehta, Partner (White Collar Crimes) Cyril Amarchand Mangaldas**. *Teams are forbidden from making any communications with him directly or with the firm, disobedience of the same as it will lead to immediate disqualification.*
- 1.3. **The Competition is to be held from 05th August, 2022 – 07th August, 2022 in Hybrid Mode. The Indian participating teams shall be joining physically in the Host College while the international participating teams would be joining the oral rounds virtually.**
- 1.4. The Organising Committee (O.C.) shall be responsible for all administrative matters concerning the competition and shall supply and distribute all necessary information to the participating teams.
- 1.5. The official email id for all the correspondence is mcc.sol@nmims.edu.
- 1.6. All communications will be made through the official website: imcc.nmims.edu

2. GENERAL RULES

Unless otherwise stated, following shall be construed herein under as:

- 2.1. **“Administrator”** shall mean SVKM's NMIMS Kirit P. Mehta School of Law, Mumbai.
- 2.2. **“Competition”** means SVKM's NMIMS Kirit P. Mehta School of Law's 4th International Moot Court Competition, 2022.
- 2.3. **“Indian Participating Teams”** shall constitute the teams of colleges that are within the Indian Territory.
- 2.4. **“International Participating Teams”** shall constitute the teams of the colleges that are not within the Indian Territory.
- 2.5. **“Organizers”** means the Moot Court Committee, SVKM's NMIMS Kirit P. Mehta School of Law, Mumbai.
- 2.6. **“Participating Team”** means the team which has registered itself for the competition as per the rules given below.

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- 2.7. **“Participating College/University/Institution”** shall be presumed to be the parent institution of the Participating Team.
- 2.8. All the rules are only inclusive and not exhaustive for the competition.
- 2.9. Rules should be strictly adhered to. Any deviation thereof would attract disqualification or other penalties mentioned subsequently.
- 2.10. All decisions by the Organizers in case of any disputes/doubts, etc. will be final. The Organizers may make such rules & procedures at any point of time, as they deem fit.
- 2.11. Imposition of penalties including disqualification rests solely with the Organizers in case of failure to comply with the rule(s) and deadline(s).

3. ELIGIBILITY FOR PARTICIPATION

- 3.1. All students enrolled bona fide in an undergraduate i.e., 3 years/ 5 years and post graduate law programme conducted by any college or university shall be eligible for participation in the competition.
- 3.2. Each College/University/Institution shall be allowed to register only one team in the competition.
- 3.3. The participating team shall comprise a minimum of two and a maximum of three members. In a team of two members, both the members shall be designated as Speakers. In a team of three members, two members shall be designated as Speakers and the third member of the team shall be designated as a Researcher.
- 3.4. No additional member or team coach is allowed to accompany the team.

4. REGISTRATION

- 4.1. The teams should provisionally register themselves by sending an e-mail to mcc.sol@nmims.edu, latest by **30th April, 2022 (23:59 IST)**.
- 4.2. The teams must complete their final registration by sending an e-mail to mcc.sol@nmims.edu, latest by **1st June, 2022 (23:59 IST)**.
- 4.3. After the provisional registration, the teams are required to duly fill the registration form and pay the registration fee, the details for which shall be intimated to the participants soon.
- 4.4. The registration fee is:
 - INR 7,500/- for Indian Participating Teams (Inclusive of accommodation and GST)
 - 45 USD/25 Pounds for International Participating Teams (Inclusive of GST)

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The registration fee is non-refundable.

- 4.5. The details for the payment will be notified soon. A mail should be sent to mcc.sol@nmims.edu with the transaction number and the Team Details after making the payment.
- 4.6. Any change in the composition of the team will not be entertained once the memorials have been submitted except in cases of medical emergencies.

5. HYBRID MODE OF OPERATION

- 5.1. The Competition shall be conducted in **Hybrid Mode** this year, whereby all national teams will be hosted in the campus of NMIMS Kirit P Mehta School of Law, Mumbai and international teams shall participate in the competition virtually (through an online portal which shall be notified soon).
- 5.2. The Finale Round and the Valedictory Ceremony shall be conducted in Virtual Mode irrespective of the qualification of a national or an international team. All other rounds shall be conducted in the manner prescribed in clause 5.1.

6. ANONYMITY OF TEAMS

- 6.1. All teams that have duly registered will be allotted a team code after expiry of the last date for the registration.
- 6.2. No team shall reveal their identity except by means of their team code during the course of the competition.
- 6.3. The memorials or any materials (compendium, etc.) to be submitted shall not contain any sign, logo, name etc. revealing the identity of the college/institution/university/ team members.
- 6.4. Any violation with regards to anonymity shall be penalized in accordance with Rule 18.
- 6.5. The decision of the Organizers in this regard shall be final.

7. CLARIFICATIONS TO THE MOOT PROPOSITION

- 7.1. Participating Teams may request for clarifications to the official moot problem by sending an email to mcc.sol@nmims.edu on or before **15th May, 2022 (23:59 IST)**.
- 7.2. Clarifications sent after provided deadline shall not be entertained.

The clarifications, if any, will be released on the official website shortly thereafter.

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8. ACCOMMODATION, FOOD AND TRANSPORTATION

- 8.1. Accommodation shall be provided to all teams (national) by the Organizers from the morning of August 5, 2022 to the morning of August 7, 2022. Teams who intend to arrive prior to or leave after the specified period are required to inform the Organizers in advance and shall have to bear the additional expenses for the longer stay.
- 8.2. Food on the days of the competition and transportation to and from the venue shall be provided to all the teams on the days of the competition.
- 8.3. Teams should send their travel plan, as and when asked by the Organizers, once the Payment Receipt has been submitted and the registration is completed.

9. OFFICIAL LANGUAGE

- 9.1. The official language of the Competition shall be English. All Rounds including the memorials shall be in English.

10. WRITTEN SUBMISSION

- 10.1. Each team is required to prepare Memorials (written submissions) for both the sides, i.e., the Applicant and the Respondent.
- 10.2. The memorials shall contain the following:
 - Cover page
 - Table of Contents
 - Index of Authorities
 - Statement of Jurisdiction
 - Statement of Facts (not exceeding one page)
 - Statement of Issues
 - Summary of Arguments
 - Arguments Advanced
 - Prayer (not exceeding one page)
- 10.3. No memorial shall exceed the maximum limit of 40 pages including the Arguments Advanced which shall not exceed 20 pages.
- 10.4. The formatting requirements for the memorial shall be as follows:
 - Typed on Standard A4 Size Paper.
 - Font Type (including foot notes): Times New Roman

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- Font Size: 12
 - Spacing: 1.5
 - Font Size for Footnotes: 10
 - Spacing for Footnotes: 1.0
 - Margin: 1-inch margin on each side of the A4 Size page
 - The citations shall comply with Bluebook method of citation – 20th Edition.
 - The footnotes shall include only relevant citations and any other information supporting the arguments shall not be included.
- 10.5. The Memorials shall be spiral bound. The following colour scheme shall be followed for the Cover Page of the Memorial:
- **Respondent: Red**
 - **Applicant: Blue**
- 10.6. The Memorials shall not contain any annexure, photographs, graphs, diagrams or any other representation of the like nature.
- MEMORIAL SUBMISSION DEADLINE:**
- 10.7. The *soft copy* of memorial in **Adobe pdf** Format shall be sent through e-mail on or before **10th July, 2022** to mcc.sol@nmims.edu.
- 10.8. **All participating national teams are required to send 8 copies (4 each side) of the memorials by post to the Organizers latest by 15th July, 2022.** Submissions made thereafter shall be accepted only with the penalty applicable as under Rule 18.
- 10.9. The hard copy submission of the memorial must be identical to the soft copy. Violation of this rule would entail disqualification from the competition.
- 10.10. The name of the file for the memorial shall be the allocated team number followed by the first letter of the side represented; an 'R' for the Respondent and 'A' for Applicant.
- For example, the Respondent Memorial for Team 01 shall be named as follows: **'T01R'** and the Applicant Memorial for Team 01 shall be named **'T01A'**.
- 10.11. Memorials for both sides must be submitted in the same email. The subject line should indicate team number only. For example, the subject line for team 01 will read as follows: **'Team 01 Memorials'**. **No other information revealing the identity should be included in the email.**
- 10.12. Any submission made after the official date will be subject to penalty as per Rule 18.

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11. ORAL ROUNDS

11.1. General rules

11.1.1. The competition will be held over a period of 3 days, comprising of 4 rounds:

- Preliminary Rounds
- Quarter Final Rounds
- Semi Final Round
- Final Round

11.2. Preliminary Rounds

11.2.1. Each Team shall appear in two Preliminary Rounds. They shall have to argue as the Applicant and Respondent once each.

11.2.2. No two teams shall face each other more than once in the preliminary rounds.

11.2.3. Draw of lots shall determine which two teams would face each other.

11.2.4. Draw of lots shall determine the side shall be represented by each team.

11.2.5. For the purposes of qualification from the Preliminary Rounds to the Quarter Finals, the top eight teams shall be decided on the basis of the aggregate of oral scores. In case two or more teams having the same aggregate score, their memorial scores shall be taken into consideration.

11.3. Quarter Final Rounds

11.3.1. The Quarter Finals shall be knock-out rounds and the determination of opponents for the eight qualifying teams shall be based on their ranking in the preliminary rounds.

11.3.2. Draw of lots shall determine which two teams would face each other.

11.3.3. Draw of lots shall determine the side shall be represented by each team in the knock out rounds.

11.3.4. In case of a tie, the team with the higher memorial score will stand qualified for the semi-final round.

11.4. Semi Final Rounds

11.4.1. The semi-finals shall be knock-out rounds and the determination of opponents for the four qualifying teams shall be based on their ranking in the Quarter final rounds.

11.4.2. The highest-ranking team shall compete with the lowest ranking team and same method shall be followed for the other teams.

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11.4.3. Draw of lots shall determine the side shall be represented by each team in the knock out rounds.

11.4.4. In case of a tie, the team with the higher memorial score will stand qualified for the final round.

11.5. Final Rounds

11.5.1. The two teams qualifying from the semi-final rounds shall compete in the final round.

12. ORAL SUBMISSIONS

12.1. General Rules

12.1.1. Team composition must be in accordance with Rule 3.3.

12.1.2. Right of the teams to present rebuttals and sur rebuttals is at the sole discretion of the bench.

12.1.3. For rebuttal and sur-rebuttal, only one speaker shall be allowed to present. The time reserved for rebuttal and sur rebuttal cannot be divided between the speakers. Rebuttal time shall not be reserved beyond 3 minutes.

12.1.4. The researcher shall sit with the speakers during the orals and at no point of time the researcher shall be allowed to speak or address the bench.

12.1.5. The speakers can provide the copies of the compendium, only if the same is permitted by the panel of judges in their respective court rooms.

12.1.6. Use of any electronic device during the course of the proceedings shall not be allowed, violation of the same shall attract penalty as per Rule 18.

12.2. Preliminary Round

12.2.1. Each team will get a total of 20 minutes to present their case. This time will include rebuttal and sur-rebuttal time. Non-adherence to time may result in deduction of marks.

12.2.2. The division of time per speaker is left to the discretion of the team subject to a lower limit of 5 minute per speaker and upper limit of 10 minute per speaker.

12.3. Quarter Final Round/Semi Final Rounds

12.3.1. Each team shall get a total of 30 minutes in the Quarter Final Round and 45 minutes in the Semi-Final Round to present their case. This time will include rebuttal and sur-rebuttal time. Non-adherence to time may result in deduction of marks.

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12.3.2. The division of time per speaker is left to the discretion of the team subject to a lower limit of 10 minutes per speaker and upper limit of 15 minutes per speaker in the Quarter Final Round.

12.3.3. The division of time per speaker is left to the discretion of the team subject to a lower limit of 20 minutes per speaker and upper limit of 25 minutes per speaker in the Semi-Final Round.

12.4. Final Round

12.4.1. Each team will get a total of 60 minutes to present their case. This time will include rebuttal and sur-rebuttal time. Non-adherence to time may result in deduction of marks.

12.4.2. The division of time per speaker is left to the discretion of the team subject to a lower limit of 25 minutes per speaker and upper limit of 30 minutes per speaker.

13. ONLINE PLATFORM RULES *(for International Teams and Final Round Only)*

13.1. The participants must ensure that they have a strong internet connection with good audio and video facilities. They must use laptops or PC for the oral rounds. The use of cell phones is prohibited.

13.2. The background of the participants on video shall be plain and shall not contain any symbols or any representations.

13.3. The participants (speakers) must ensure that any noise or audio other than the voice of the participant should not occur during the online oral rounds. It is advisable to plan and prepare for the online oral rounds in advance accordingly.

13.4. The participants shall be permitted to use the screen sharing feature for making their submissions. The participants are required to use latest version of the Zoom.

13.5. The participants must ensure that they do not disclose the identity of their college at any stage during the competition. Any kind of canvassing shall lead to the disqualification of the teams.

13.6. At the time when one participant is speaking, others are expected to keep their microphones on mute.

13.7. The participants must not start the session before the host.

13.8. The Meeting ID, Password and Link to each session shall be shared with the participants before each round.

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14. MEMORIAL EVALUATION

14.1. The memorials shall be evaluated on the following criteria:

<i>Criteria</i>	<i>Marks</i>
Application and appreciation of facts	20
Structuring and presentation of arguments	20
Application of legal principles, authorities and precedents	20
Ingenuity and logical reasoning	20
Lucidity and writing skills	10
Footnoting and formatting	10

15. EXCHANGE OF MEMORIALS

- 15.1. There shall be an exchange of memorials between the respective opposing teams, in accordance with the fixtures as determined by seeding, prior to all the rounds of the Competition.
- 15.2. The participants are prohibited from making any marks on the exchanged Memorials.
- 15.3. The participants are prohibited from making any copies of the exchanged Memorials.
- 15.4. At the conclusion of their respective Rounds, the participants are required to return the exchanged Memorials to the Court Bailiffs of that Court Room.

16. EVALUATION OF ORAL SUBMISSIONS

16.1. The oral rounds shall be judged on the following criteria:

<i>Criteria</i>	<i>Marks</i>
Knowledge of Law- Application of Legal Principles, Use of Authorities & Precedents	30
Application of Law to Facts	25
Ingenuity and Ability to Answer Questions	25
Style, Poise, Courtesy & Demeanour	10
Time Management & Organization	10

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- 16.2. The evaluation of the total marks for each speaker shall be the average marks awarded by each judge.

17. SCOUTING

- 17.1. The participants shall not be allowed to observe the orals of another team. Scouting is strictly prohibited.
- 17.2. Scouting by any participant shall entail instant disqualification.

18. PENALTIES FOR VIOLATIONS

<i>Sr.No.</i>	<i>Violations</i>	<i>Penalty</i>
1.	Disclosure of team identity by any means	5 marks
2.	Exceeding the page limit	1 mark per page
3.	Violation of formatting rules	0.25 Mark for each violation
4.	Delay in submission of memorial	0.25 mark for every two hours of delay
5.	Use of any internet sources during the Oral Rounds	Disqualification
6.	Scouting	Disqualification

19. MISCELLANEOUS

- 19.1. The time split between the speakers must be communicated to the Court Clerk prior to the commencement of each Round. Once so informed, these timings shall not be changed.
- 19.2. The participants shall not disclose, in any manner whatsoever, for the entire duration of the Rounds, either their own individual identities or the identity of the institution that they represent, even if asked by the judges.
- 19.3. The participants can pass on compendium of the sources they cite in their Memorials if permitted by the judges. The participants are required to inform the Court Clerk about the same in advance.

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- 19.4. Delay in appearance for a round exceeding five (5) minutes will render disqualification of the team for that round. In such a case, their opponent shall make their oral submissions *ex parte*.
- 19.5. If any one of the members of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly notified or informed.
- 19.6. The dress code to be adhered to for the duration of the Competition is, Ladies: Black Western or Indian formals, Gentlemen: Black Western formals.
- 19.7. The Proposition is neither intended to nor does it attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is a fictitious factual account prepared for the purpose of the present Competition only and it does not attempt to influence or predict the outcome of any matter whatsoever.
- 19.8. The Organizers reserve the right to alter the rules and regulations during the course of the competition which shall be promptly communicated to the participating teams.
- 19.9. The Host College shall have the copyright in the Written Submissions. The Host College shall not be responsible for any loss caused to any person or institution by virtue of any content in the written submissions.
- 19.10. The right of audio and video taping including any other form of such reproduction, or any part thereof, of the oral submissions in all rounds of the competition shall vest with the Organizers.
- 19.11. Any complaints with regard to any participating team or conduct of the competition shall be made to the Organizers in written form.
- 19.12. The Organizers reserve the right to interpret the Rules and Regulations of the competition and such interpretation shall be final and binding.
- 19.13. The Organizers shall have the discretion to decide with regard to any subject that has not been covered under the Rules and any such decision shall be final and binding.
- 19.14. All e-certificates shall be given to the participants within 1 month of the event and sent across on the registered email id of the participants.
- 19.15. All communications shall be made on the official website imcc.nmims.edu. For updates, please visit the site regularly.

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20. CONTACT DETAILS

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